

BEFORE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH AT CHENNAI

ORIGINAL APPLICATION No. 76 OF 2024

IN THE MATTER OF:

G VENKATA RAMANAIAH & ORS.

..... APPLICANT

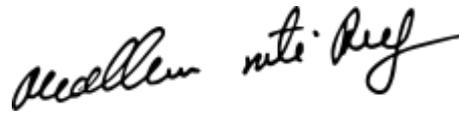
VERSUS

CHIEF SECRETARY GOVT OF ANDHRA PRADESH AND OTHERS

..... RESPONDENTS

REPORT FILED BY THE MINES & GEOLOGY

DATE – 24.07.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

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INDEX

Sl.NO	DESCRIPTION OF DOCUMENT	PAGE NO
1.	Inspection Report filed by Mines & Geology	1
2.	Stop Order issued by Mines & Geology	2 - 3
3.	NGT order dt:21.05.2024	4 - 6

It is certified that all the documents contained in the above annexure are true copies.

Date: 18.07.2024


Divisional Mines and Geology Officer
Banaganapalle

INSPECTION REPORT

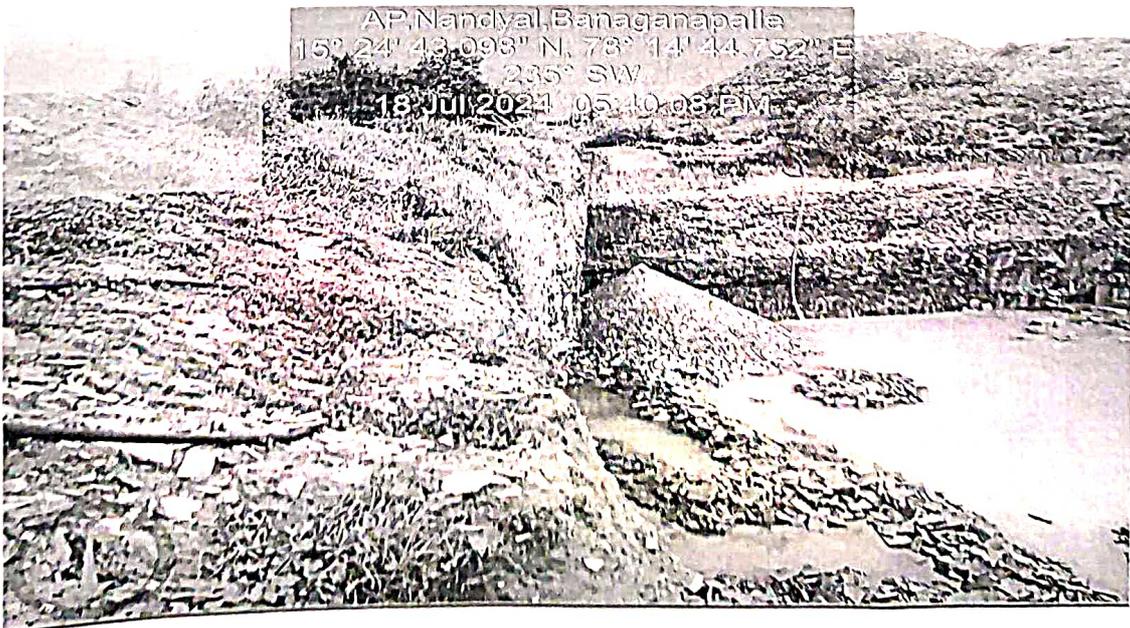
It is submitted that, as per the instructions of the Hon'ble National Green Tribunal South Zone, Chennai Orders i have inspected the leased area for Lime Stone Slabs (Black) over an extent of 0.602 Hects & 1.252 Hects in Sy.No.148 of Palkur (V), Banaganapalle (M), Nandyala District held by Sri M. Kiran Kumar Reddy on 18.07.2024.

Further it is submitted that the Deputy Director of Mines & Geology, Kurnool has issued grant the quarry leases for Lime Stone Slabs (Black) over an extent of 0.602 Hects & 1.252 Hects in Sy.148 of Palkur (V), Banaganapalle (M), Nandyal District in favour of Sri M. Kiran Kumar Reddy, Accordingly the Asst.Director of Mines & Geology, Banaganapalle has executed the lease deed and issued work orders for a period 10 years and the same area w.e.f., 30.09.2022 to 29.09.2032 in favour of Sri M. Kiran Kumar Reddy.

Further it is submitted that the Joint Committee has submitted the report to the Hon'ble National Green Tribunal South Zone, Chennai and the Orders in OA. No. 76 of 2024, dated 21.05.2024 in connection with Original Application filed by Sri G.Venkata Ramanaia & Others is as follows:

“We make it clear that even after filing the Joint Committee report atleast from today (21.05.2024) till the next date of hearing, if it is found that the violation are allowed to be continued by the authorities, we would not hesitate to view it seriously and impose a penalty on the officers, who are in dereliction of their duty, in addition to suspending the operation of the quarry operators.”

During the date of inspection the quarry leases are not working and no men and machinery and also waterlogged in the leased area (Photo Copy enclosed). Further we have instructed to the quarry lease holder Sri M. Kiran Kumar Reddy to stop the Quarrying Operations as per the orders of the Hon'ble National Green Tribunal South Zone, Chennai Orders in OA.No.76 of 2024, dated 21.05.2024.




 Divisional Mines and Geology Officer
 Banaganapalle

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY.**

From:
Sri K.Raja Gopal, M.Sc.,
Divl. Mines & Geology Officer (FAC),
Banaganapalle,
Nandyala District

.... To:
Sri M.Kiran Kumar Reddy,
S/o. M.Aswatha Reddy,
H.No. 4-32, Kottalapalli Village,
Yadiki Mandal,
Ananthapuram District
Cell No. 9949353299.

Lr. No: 1625/Com./2023, Date:16.07.2024

Sir,

Sub: -Mines and Quarries – O/o. Divl. Mines & Geology, Banaganapalle – Hon'ble National Green Tribunal South Zone, Chennai Orders in OA. No. 76 of 2024, dated 21.05.2024 – Quarry Lease for Lime Stone Slabs (Black) over an extent of 0.602 Hects & 1.252 Hects in Sy. 148 of Palkur (V), Banaganapalle (M), Nandyala District held by Sri M. Kiran Kumar Reddy – Stop Mining Activities – Orders issued – Regarding

Ref: - 1. Deputy Director of Mines & Geology, Kurnool P. No. 1831/Q2/2019, dt: 04.12.2019
2. Asst. Director of Mines & Geology, Banaganapalle P. No. 1831/QL/2018, dated 30.09.2022.
3. Hon'ble National Green Tribunal South Zone, Chennai Orders in OA. No. 76 of 2024, dated 21.05.2024.

I invite your attention to the subject and references cited. It is informed that vide reference 1st cited the Deputy Director of Mines & Geology, Kurnool has issued orders for Quarry Lease for Lime Stone Slabs (Black) over an extent of 0.602 Hects & 1.252 Hects in Sy. 148 of Palkur (V), Banaganapalle (M), Nandyala District in favour of Sri M. Kiran Kumar Reddy, as the applicant has submitted the all the requisite Documents alongwith NOC issued by the Executive Engineer, W.R Department, M.I(Works) Division, Nandyala. Accordingly the Asst. Director of Mines & Geology, Banaganapalle has executed the lease deed and issued work orders for a period 10 years Quarry Lease over the subject area w.e.f. 30.09.2022 to 29.09.2032 in favour of Sri M. Kiran Kumar Reddy, vide reference 3rd cited.

Further through the reference 3rd cited the Joint Committee has submitted the report to the Hon'ble National Green Tribunal South Zone, Chennai and the Orders in OA. No. 76 of 2024, dated 21.05.2024 in connection with Original Application filed by Sri G.Venkata Ramanala & Others is as follows:

“We make it clear that even after filing the Joint Committee report atleast from today (21.05.2024) till the next date of hearing, if it is found that the violation are allowed to be continued by the authorities, we would not hesitate to view it seriously and impose a penalty on the officers, who are in dereliction of their duty, in addition to suspending the operation of the quarry operators.”

In view of the above as per the orders of the Hon'ble National Green Tribunal South Zone, Chennai Orders in OA. No. 76 of 2024, dated 21.05.2024, the Quarrying Operations is hereby stopped in respect of the lease held by Sri M.Kiran Kumar Reddy for Lime Stone Slabs (Black) over an extent of 0.602 Hects. & 1.252 Hects. in Sy. 148 of Palkur (V), Banaganapalle (M), Nandyala District, until further orders.

Encl: As above.

Yours faithfully,



Divl. Mines & Geology Officer (FAC),
Banaganapalle, Nandyala District.

Copy submitted

- The Director of Mines & Geology, Ibrahimpatnam for favour of information.
- The District Mines & Geology Officer, Kurnool & Nandyala for favour of information.
- The District Magistrate and Collector, Nandyala District for favour of information.
- The Tahsildar, Banaganapalle Mandal, Nandyala Dist. for favour of information.
- The Executive Engineer, W.R Department, M.I(Works) Division, Nandyala for favour of information.
- The Executive Engineer, Zonal Office, Kurnool Dist. for favour of information.

Item No.9:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.76 of 2024(SZ)*[Earlier O.A. No. 764 of 2023(PB)LP]***IN THE MATTER OF:**

G. Venkata Ramanaiah and Ors.

...Applicant(s)

VersusThe Chief Secretary,
Govt. of Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 21.05.2024.**CORAM:****HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER****HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): None.

For Respondent(s): Mr. Ramesh Sanjay represented
Mrs. Madhuri Donti Reddy for R1 to R4.

ORDER

1. Today, the Joint Committee report is filed, in which, it is specifically stated in Clause (6) of the remarks column that one M. Kirankumar Reddy shall operate the mining unit only after obtaining the valid statutory permission from the concerned departments.

2. It indicates that he has been operating without valid approval. The remarks of the Joint Committee appear more to be condition precedent for mining than the violations noticed.

3. The Joint Committee report is also silent as to whether any action has been taken by them for the violations noted by it.

4. Today, the learned Government Pleader for the State of Andhra Pradesh is not available and Mr. Ramesh Sanjay representing Mrs. Madhuri Donti Reddy seeks short accommodation.

5. We make it clear that even after filing the Joint Committee report atleast from today (i.e. 21.05.2024) till the next date of hearing, if it is found that the violations are allowed to be continued by the authorities, we would not hesitate to view it seriously and impose a penalty on the officers, who are in dereliction of their duty, in addition to suspending the operations of the quarry operators.

6. Post the matter on **26.07.2024**.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.76/2024(SZ)
21st May, 2024. Mn.

